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being a promoter, which is going to see! that the goods received from one end reach the other end and they will be legally responsible for it. The goods will be carried by the Shipping Corporation on ether shipping lines which are beinfe used now. The Shipping Corporation is lot going to be the loser. As regards thet second part which the hon. Member has asked, regarding containers, container is not a new phenomenon in our country. It is am international phenomenon. Rather, we are able to carry more cargo by containers. We have handled morej cargo and I am glad to say that in spite" of all the crisis we have had in the country, we have broken all records. Even when Bombay was burning, my port had a recod handling of cargo tonnage that day also. So, it is not going to be hampered in any way.

The third thing, te hon. Member had said on stuffing and destuffinlg. We are privatising stuffing and destuffing also and our efficiency has increased. I was rather very unhappy because the number of people employed for stuffing and de-stuffing had come to be a record number but it doe not come anywhere near the world standard. But, anyway, effiiancy had to be brought about. We have talked to the unions. We have talked to the dock labourer and we hay© also started coaching for stuffing and destuffing outside the port. And it has helped the expoters in a big way. And, I don't think that the labour is going to be affected in any way.

THE VICErCHAIRMAN (SHRI MD SALIM): I shall now put the Resolution moved by Shri Satya Prakash Malaviya to

SHRI SATYA PRAKASH MALAVI YA: Sir, I would like to withdraw the Resolution.

The Resolution was by leave, withdrawn

THE VICE-CHAIRMAN (SHRI MD. SALIM): I shall now put the motion moved by the Minister to vote. The question is:

Backward Classes Ordinance and Bill. 1993.

"That the Bill to provide for the regulation of the multimodal transportation of goods any place in India to a place outside India, on the basis of a multimodal transport contract and for matter connected here, with or incidental thereto, be taken into consideraion.55

The motion was adopted.

THE VICE-CHAIRMAN (SHRI MD. SALIM: We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 32 were added to the Bill.

Clause 1, the Enacting Formula the Schedule and the Title ere addd to the Bill.

SHRI JAGDISH TYTLER: Sir, move:

That the Bill be passed."

The question as put and the motion was adopted.

STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE NATIONAL COMMISSION FOR BACKWARD CLASSES ORDINANCE, 1993.

# II. THE NATIONAL COMMISSION FOR BACKARD CLASSES BILL, 1993

THE VICE-CHAIRMAN (Shri Md. Salim): We will take up tjie Statutory Resolution and the Bill to constitute a National Commission for Backward ' Classes together I request Dr. Jinendra Kumar Jain to move the Resolution.

DR. JINENDRA KUMAR (Madhya Pradesh): I am here to move the Resolution but I do not find the Minister.

AN HON MEMBER: The Minister is here.

DR. JINENDRA KUMAR JAIN: With your permission, I move the following Resolution:

"That the House 'disapproves of the National Commission for Backward Classes Ordinance, 1993 (No. 23 of 1993) promulgated by the President on the 1st February, 1993."

Sir, before I list here the reasons for my moving this Resolution of disappro-i val, let me first of all espress in no uncertain terms the full support of my

party a ad myself for any or all measures which are intended for the alleviation of the sufferings of the backward classes and the backward castes in our country.

Anything which the Government proposes to do or any other persoa wishes to do to help the backward classes is most • welcome and will receive our total support. Now this support is extended to this specific strategy of reservations also. So we are not opposed to this and we fully support both the oncept of giving preferential treatment to help our backward communities and the concept of reservations for them. But I am opposing the Ordinance for the following reasons:-

One is, this Government is trying to' subvert the parliamentary democracy into one of democracy by ordinances. You may recall in the last Session I had opposed some of the Ordinances because as many as eight Ordinances were introduced during the last Session and this Session as many as 24 Ordinances were put before us. We should run the legislative process through the floor of this House and not by issuing Ordinances one after the other. So, I am opposed to the politics of laws by Ordinances.

"Sir, we are also opposed to the politics of lip sympathy, of shedding crocodile tears, of creating vote banks, of raising some slogans. The whole country is; opposed to the politics of creating vote banks by raising slogans. While we want to spport this, we want to decry their efforts in that insaad of doing sbstantiat things to uplift the unfortunate sections of our Indian society on the strength of their backwardness, some people are trying to play their politics. We are opposed to that. Sir, we are also committed to a cohesive, nified and casteless society and we must put in all our efforts. While

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trying *to* bring about an improvement in the qualtiy of their life, we should also aim at building up of the principles which are enshrined in the Directive! Principles in our Constitution.

Sir, my opposition is because I see as lack of sincerity on the part of the Government and they have not done enough for the backward classes. I see that either they do nothing or if they do something, they don't take it to its logical conclusion and, in the process, they leave many loopholes so much so that things are not implemented.

The National Commission which is proposed now is not the first Commis sion. The first Commision was set up and it wa called the Kaka Kalekar Com mission. It was appointed in 1950 and its Report came in five years. The Cong ress Government, which was there in power for a long time, did nothing till we came with the Mandal Cojnmision. Then the Mandal Commission submit ted its Report and it became a subject of public controversy because it was found that there were inconsistencies in Report. It was because was challenged that it that the Supreme Court and the Supreme Court as said that the criteria adopted by Mr. Mandal were not scientific and there were flaws in those criteria. While; setting up the third Commission, we sh ould also consider the fact that, afer all, the first two Commissions failed and why they failed. In the first two Com missions, there was a lack of thorough ness, there was a lack of scientific att empt, leaving many loopholes, and there was a lack of specificity and there was a lack of criteria. It is because of this lack of criteria that any number of people got included and any number of people) got left out.

Sir, the Kalelkar Oommission had listed 2,399 castes and Mandalji recommended 3.743 castes and he had also said that this list was not exhaustive. One of the things which has held up these efforts is the lack of clear-cut criteria which would determine what constituted

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backward caste or backward class what would not. Now, who is to determine these criteria is the moot question. If you allow these criteria to be decided on the basis of arbitrariness of one individual or a small committee, then that will again go wrong and it will again be challenged in the Supreme and like this time, when the Supreme Court came with the pretext of "creamy layer", it will come up with some other pretext. So why can't we decide these criteria once and for all? I want to say that it is not the prejudice and preference of any individual or some individuals or a commission that should define the criteria for backwardness. These are all issues which Parliament alone, as the representative of the entire nation, has the right to decide. These criteria must be debated in Parliament, they should be defined and then, incorporated in the proposed National Commission for Backward Classes Bill because only clear-cut directives will give the scopte of functions and powers and the terms of reference. I arn sorry to say that the proposed Commission, that We. are discussing and which I am disapproving of and also the Bill which the honourable Minister, Kesriji, has brought forward, have no specific reference and have no criteria and my fear is that in the absence of proper criteria, this again may bet bogged down. The criteria have to be decided. I think the Report of Justice Prasad Co-mmitt?e was laid on the Table of the House by the Minister only yesterday. Sir, going through this Report, we find that it only gives the criteria of exclusion as to what sections of people out of the Backward Classes will not included. Only the criteria of exclusion are enlisted in this lustice Prasad Committee. Report. I am debating and I am sasking: Where are the criteria for inclusion? There are ho criteria given as to who will be included in these Backward Class-' es. are saying that certain castes will be included. I am aware that the) last Census conducted in this country which had the caste as basis was conducted in 1931. A lot has changed since

1931. Sir, 45 years have passed since independence, four Census operations were held during this period. If they are sincere about this reservation concept, if this is the basis for deciding the jobs, at the time of Census why did this Government not include that , criterion? You have no data, you have no scientific surveys, and you have nothing substantial on the basis of which you can decide this important issue. And when you give this important function to a small committee, they will include the) thing on the basis of arbitrariness. And when these criteria will be challenged in the courts, I am afraid, the same retrograde way, the same cycle will get into and nothing substantial will happen. Sir, that is the reasons why I am challenging and disapproving this, and I do not find sincerity in the Government's efforts This report of Justice Prasad says that they are aware that many people who do not belong to the Backward Classes will not into. . ..

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): Sir, I would like to know whether he is talking on the Bill or he is seeking clarification on my previous statement.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Minister, you were not here and your Junior Minister was here and you are supposed to be told by , him. Now, we have taken up the Bill and the Statutory Resolution together. And Mr. Jain is moving the Statutory Resolution.

SHRI SITARAM KESRI: I wanted to know that because he is mentioning about the, Expert Committee's Report. I am only asking. I have no objection.

DR. JINENDRA KUMAR JAIN: If the hon. Minister had been here in time, he would not have wasted two minutes of my time.

SHRI SITARAM KESRI: I understand that you have to move the Re-

the Multinational Trans- 370 portation of goodds Ordinance 1993

soluton. But since you are talking about tiijs Committee's Report, and since I had already made a statement yesterday and it was decided that clarifications would be sought from me today, I was asking him whether you are seeking clarifications or speaking on the Reso-, lution.

SHRI SATYA PRAKASH MALA. VIYA (Uttar Pradesh): Sir, you have already told the Minister that he is speaking on the Bill and the Resolution. Why should he again and again ask?

THE VICE-CHAIRMAN (SHRI MD. SALIM): Thede is no confusion.

S;:XI N. E. BALARAM (Kerala): Sir, the Committee's Report will become a part of the Bill. Both are together. He can reply the same. Whatever he has got in his mind, he can say. Let there be a debate on it.

THE VICE-CHAIRMAN (SHRI MD. SALIM<sup>1</sup>: Dr. )ain, please continue.

**JINENDRA** KUMAR JAIN: Sir, this Report admits that many undeserving people do get certificates even if they do 'iioot belong Backward Clashes, they can get the certificates. So, people who are influential can also get certificates. And, Sir, the strategy that they have adopted to help the educationally and socially backward people is to publish this in the form of some Government records. Sir, is it not matter of public knowledge that the levels of illieracy of those sectilns whom we are trying to help are so high—and how much access do they have to the Government records?-that this kind of thing will not help them? Sir, I believe, this remedy will become more serious than the disease. Sir, the publication of non-deserving people in the Government records would give these people authens deity so that they can quote those Government records to have the benefits which do not come to them. Sir, I said, I have a feeling that the entire ethos of this country today wants to help anybody including the Government and to do something substantial for the backward castes. But how do we do that

when ihis Government is not about doing it and it leaves behind many loopholes? What I want to sav is. this reservation business itself is only one of the steps which should be regulated and should be aimed at improving ameliora\*ing the living conditions of the backward people. After all, how many government jobs are there? They are very few, and with your new economic policy and programme, this sector of government jobs is shrmking still further. These are very few jobs and there are more than, three thousand castes. What we offering to them? This is just a slogan. So my point is, the Government and all of us should not forget that this Bill for reservations is not going to be enough for our people and we need ta do something more for them. We have to think of a strategy in addition to this rmp.sure which could bring real improve ment for them. And while making our strategy, we keep in mind what Swami Vivekananda said almost a century ago, and I auote:

"If Brahminc are more inclined towards knowledge because of their collective inheritance, then spend your entire fund<sub>s</sub> on the education of the untouchables and spend nothing on the education of the Brahmins. Help the poor because he alone is in need of all assistance. If ,he Brahmin is gifted by birth, he will manage to educate himself without any help. If others have been bom with lesser gifts, give them complete education) according to thir inclination. In my opinion, this alone is right and just."

This is what Swami Vivekananda said more than a century ago, much before this kind of vote bank had taken birth in this country.

The soul of this country wants improvement for the backward people but this insincere Government which comes out with deceptions one after another, and tries to trade on the miseries of our unfortunate brethren is what disappoints me, and this is the reason that

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though I support the essence of Commission, the measures proposed are not adequate and they are full of such possibulities that they will be blocked on the way by judicial processes litigation. I suggest that the Government should do a taorc thorough job and spell out the criteria that will determine the inclusion and in the event of no criteria being given, the whole exercise becomes incomplete and meaningless. The criteria to be decided need not be left, to a small group or a committee. It has to be decided by having a nationwide debate, and I suggest that Parliament is the right forum to decide, ;he right criteria when all of us will have an opportunity to give our thought to it and offer our suggestions and support to the Government. There has to be a time-bound After all, 45 years is not a programing small time. What have we done so far?

I would have liked to say many more things but I would like to leave some time for my other colleagues. I thank you for allowing me to speak.

SHRI ASHIS SEN (West Bengal): You allow me to say something in the context of what he said, just for half a minute.

THE VICE-CHAIRMAN (SHRI MD. SALIM): No, later on. Now, the Minister will move the Bill.

कल्याण मंत्री (भी सीताराम केसरी) ! उपसभाध्यक्ष महोदय, मैं प्रस्ताव करता हूं,

''कि अनुसूचित जातियों और अनुसूजित जनजातियों से भिन्न राष्ट्रीय पिछड़ा वर्ग आयोग का गठन करमे ऋौर उससे उसके म्रानषंगिक विषयों संसक्त या का उपबन्ध करने वाले विधेयक पर विचार किया जाए।"

मान्यवर, यह विधेयक समाज के उन वर्गों के कल्थाण को ध्यान में रखते हुए निर्मित किया गया है जो सदियों से सामाजिक भौर शैक्षिक रूप से पिछड़े रहे हैं। यह दिन हमारो सामाजिक

न्याय यात्रा का एक गौरवशाली दिन है श्रौर निस्संदेह मेरे लम्बे राजनीतिक जीवन का भी। यह विधेयक समतामुलक समाज के कल्याम की दिशा में एक महत्वपूर्ण पहल है और मुझे विश्वास है कि एक न्याय भौर समाज की संरचना में कामयाब होंगे। मैं इस सदन का ध्यान पंडित जवाहर लाल जी के 13 दिसम्बर, 1946 को संविधान सभा में रखे एक प्रस्ताव की क्रोर आकृष्ट करना चाइता हूं, जिसमें श्रन्य बातों के साथ-साथ यह कहा था कि वे ऐसा संविधान बनायेंगे जो अल्प-संख्यकों पिछडे तथा ब्राहि वासी क्षेत्रों, दलितों और ग्रन्य पिछडे वर्गों को पर्याप्त सुरक्षा प्रदान करेगा। उन्ही के अब्दों में, मान्यवर, परन्तु इस समय वर्तमान स्थिति में भी यह वांछनीय है कि हम स्वयं अपने लिए, उनके लिए जो इस सभा की ओर बाशा भरी नियाहों से देख रहे हैं, लाखों-लाखों उन देशवासियों के लिए जिनकी निगाहें हुम पर हैं, तथा संपूर्ण विश्व के लिए कुछ संकेत देते हैं कि हमारा श्राशय क्या करने का है, हुम क्या करना चाहते हैं और हुम कहां जा रहे हैं। इस प्रयोजन के लिए मैंने यह प्रस्ताव सदन में रखा है।

यह एक संकल्प है, परन्तु संकल्प से भी अधिक है। यह एक घोषणा-पत्र है। यह हमारा द्ढ़ निश्चय है, यह वचन है श्रोर यह प्रतिबद्धता है और मझे प्राशा है कि हम सभी के लिए समर्पण का ग्रालेख है। मंडल ग्रायोग की रिपोर्ट से पिछड़े वर्गी के पक्ष में भारक्षण की मांग को एक नया बल मिला है तथा राज्य विशेषकर भारत सरकार के ग्रधीन सेवाधों में पिछडे वर्गी को भ्रपर्याप्त प्रतिनिधित्व की समस्या पर ध्यानं केन्द्रित हम्रा है।

उपसभाध्यक्ष महोदय, ग्राज हमें इस बात से प्रसन्नता है कि पिछड़े वगी के पक्ष में सरकारी नौकरियों में ग्रारक्षण ग्रब तक संविधान में उल्लिखित एक धारणा मान्न थी। जहां तक केन्द्रीय सरकार की नौकरियों का संबंध है, ग्रब यह वास्तविकता बन गई है इस संदर्भ में उच्चतम न्यायालय का निर्णय एक महत्वपूर्ण ग्रौर एतिहासिक एवं सामाजिक क्रांति का सब से बड़ा उदाहरण

है। इस निर्णय ने पिछडे वर्गी के लिए सार्वजनिक सेबाओं के द्वार खोल दिए हैं ग्रीर जिससे इन वर्गों की विकास प्रक्रिया में उचित भागीदारी सूरक्षित करने के श्रलावा उन्हें देश के शासन में वह भागी-दारी मिलेगी। मान्यवर, इससे वे सभी संदेहदूरहो कए हैं जो थिछड़े वर्गों के क्षि में अरक्षण उपलब्ध कराए जाने की पक्षक्य में उठाए जाते रहें हैं भ्रौर वे सारे भ्रम भी विलोग हो गए हैं जो कि अनेक उच्च न्यायालयों तथा उच्चतम न्यायालय की विभिन्न पीठों के परस्पर विरोधी निगंयों के कारण पैदा हो गए थे। हम उच्चतम न्यायालय के समक्ष ग्रारक्षण की ग्रवधारणा के औषित्य के लिए सकाटय तर्क दे सके और साथ ही ग्रपने इस द्ष्टिकोण को भी **स**फलतापुर्वक साबित कर सके कि ग्रन्य पिछडे वर्गों के बीच ग्रधिक पात्र वर्गा की वरीयता दिए जाने की भ्रायश्यकता है। यह वास्तव में हमारे पिछड़े वर्ग के लोगों के लिए तथा सरकार के लिए एक महान उपलब्धि है।

मान्यवर, ग्रारक्षण की ग्रवधारणा के विरुद्ध एक दलील दी जाती है कि ग्रारक्षण एक बार शरू करने पर स्थायी बन जाता है ग्रीर श्रारक्षण का लाभ उठाने वाले लोग अपना निहित हित निकसित कर देते हैं क्यौर यह सुनिश्चित कर देते हैं कि संपन्नता तथा सामाजिक उन्नति का निश्चित स्तर प्राप्त करने पर भी आरक्षण का लाभ प्राप्त करते रहें। ग्राज सदन, के साम जो विधेयक है, उसका उद्देश्य एक स्थायी निकास स्थापित करने का है, जो ग्रन्य पिछह वर्गो की सुचियों में गलत समावेश या समा-विष्ट करने संबंधी शिकायतें जांच करेगा। श्रायोग सिर्फ छन लोगों के ग्रलग करने के लिए जिनका पिछड़ापन समाप्त हो गया है या उन नए वर्गों को शामिल करने यदि बे ब्र<del>वुच्छे</del>द 16/4 के मानदं**डों के** भीतर पिछड़ों के रूप में बर्गीकृत किए जाने के योग्य हैं ।

ग्रन्य पिछडे वर्गों की सुची के संजोधन के मामले पर समय-समय पर परामर्थ किया जाएगा। उच्चतम न्यायालय के निर्देशान्सार मान्यवर, राष्ट्रीय पिछड़ा वर्ग भ्रायोग की सिफारिशों को सामान्यतः सरकार के लिए बाध्यकारी बनाने का प्रावधान हमने विधयक में रखा है तथापि जहां सरकार इसकी सिफारिशों से सहमत नहीं होगी वहां इसके बारे में उसे स्पष्ट कारण बताने होंगे। मान्य वर, श्रायोग का पर्याप्त ग्रधिकार दिए जाय गेताकि वह प्रपना काम सुचाक रूप से चला सके। इन सभी शक्तियों का विस्तृत उल्लेख विधेयक के खण्ड-10 में किथा गया है। अपने कार्यकलापों में ब्रायोग की स्वायत्तता सुनिधिचत करने के लिए यह व्यवस्थाकी गई है कि वह ग्रंपनी कार्य-विधि स्वयं तैयार करे। उच्चतम स्थायालय के निर्देशों के जरिए भाषोग में सरकारी ग्रौर गैर-सरकारी दोनों क्षेत्रों के विशेषज्ञों को शामिल करने के लिए विधेयक में न्यवस्था की गई है कि इस श्रायोग में न्याधिक पृष्ठभूमि वाले व्यक्ति, समाज वैज्ञानिकों, प्रशासनिक अनुभव रखनेवाले तथा पिछडे वर्गों से संबंधित जानकारी रखने वाले व्यक्ति लिए जाएंगे। मान्यवर, भायोग उन सभी मुद्दों पर सरकार को सलाह देगा जो उसके समक्ष रखे जायेंगे। इसके साथ ही ब्रायोग को एक वार्षिक रिपोर्ट देनी होगी। श्रायोग हारा दी गई सलाह के बारे में सरकार द्वारा की गई कार्यवाही के शापन तथा कोई सलाह स्वीकार न किए जाने के कारणों सहित एक रिपोर्ट संसद के प्रत्येक सदन के समक्ष रखने का प्रावधान इस विधेयक में है। मान्यवर, मुझे ग्राशा है कि इस विधेयक के ग्रधीन स्थापित किए जानेवाला यह ग्रायोग ग्रन्थ रूप से उन जातियों और समुदायों को जो संविधान द्वारा निर्धारित मानदण्डों के घनुसा वस्तुतः ग्रारक्षण के पात हैं, आरक्षण का लाम प्राप्त करने में तथा पिछड़ों में जो संपन्न और विकसित हो चुके हैं, उन्हें **ग्रारक्षण की कोटि से हटाने में एक प्रभाव-**कारी कदम सिद्ध होगा।

श्रंत में, मैं एक बार फिर स्पष्ट करना चाहंगा कि यह विश्वेयक इस बात का चीतक व स्पष्ट प्रमाण है कि हमारी पार्टी के मनिफेस्टो में निहित सामाजिक संरचना तथा सोगलिस्ट इंजीनियरिंग की नीति के प्रति हमारी वचनबद्यता है। सामाजिक अपैर शैक्षिक रूप से पिछड़े वर्गों के लिह ग्रारक्षण का निर्णय हमारा कस्प भौर प्रतिबद्धता है जिसकी स्रोर पंडित जवाह लाल नेहरू ने सविधान सभा म इंबिर किया था इन्हीसब्दो क साथ मसदन त ब्राप्त ह करुगा कि इस विधेय 🕏 पर विचस

The questions were proposed

SHRI RAM JETHMALANI (Karnataka): Sir, I oppose the motion of disapproval moved by my friend Dr. Tain and I fully support the Bill that is before the House. But, Sir, there are a few pertinent observations which I wish to make, which I hope will not fall on deaf ears so far as the Minister is concerned and so far as the Members of the Treasury Benches are concerned. Sir, today is, in fact, a historic day that so far as this House is concerned we are doing something which is going to have a tremendous impact upon that class of our society which constitutes more than 52 per cent of the popula-tion. The Supreme Court has now recognised that this is the section of society which for thousands of years has been condemned to the ghettos of our social life, have been humiliated, they have they been tortured, oppresssed, and they have been kept out of the comforts which civilized existence must afford to every sections of the society. And, Sir, when we adopted the policy of reservations, we ware a poverty-alleviating creating but we were creating an programme, institution of historic compensation historic injustice SO, this whole argument which was being raised for >so many years has now been finally debunked. Reservations are a method of giving compensation to those whom you unfairly and unjustly treated for thousands of years. But, Sir, I happen to be one who knows the conflicts and tensions that gone on within the railing party. have My friend, Mr. Kesri, is here, to whom I wish to pay a particular and special compliment. I know he has mastered all those ten-sions, got over all those obstacles and ultimately brought whole ruling party to his way of the Sir, it must not be forgotten thinking. even now that Ministers are temporary. Mr. Sitaram Kesri may no onger be in charge of this Ministry, and somebody else may come who may not have the same commitment as he has.

It must not be forgotten and this is a day of introspection for the Mem-

bers of itie ruling party, that judgement after judgement has said that reservation is a constitutional mandate, that it is not a favour but it is an order of that great galaxy that constituted our Constituent Assembly that you mus,t do something for these people whom you have treated harshly and unjustly for thousands of years. It is a matter of shame. It is a matter for which some people must really pay some price.

Today, Sir, in the year 1993 this Bill is being brought. This Bill should have been brought in the year 1951.

What happened during this long period? So many dependes have passed. had one commission which gave its report in 1995. So subtle and corrupt is the influence of vested interests in the society that that first Backward Classes Commission Report was never even placed before Parliament; for its consideration. So subtle and corrupt is the influence of vested interests that the Chairman of that Commission turned hostile, and in his own forwarding letterwhich he wrote to the Government he said, report to be want this Commission rejected," though only a few days before he had himself signed it along with his colleagues. So, Sir, these are the ways of the rich and the powerful and those who have political clout.

Whereas the Chairman of the first Backward Classes Commission might have betrayed the backward classes, what was the Government of the day

doing? From 1953 onwards 22 years went by- I have examind the records of the Social Welfare Ministry. I have examined the records of the Government of India. I find that no less a person than the late Pt. Jawaharlal Nahru went on record to say that he was against reservations and that the reservations were ultimately dropped in 1964 as one of the attempts of the Central Government's policy. It is the brave Stafe Governments which have been carrying on these programmes and projects of justice to the backward classes, but so far as the Central Government is concerned, under the influence of that great colossus who dominated like a colossue the whole of the

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#### Shri Ram Jethmalani Contd.

Indian political society and also the social society, the backward classes, were totally forgotten. What is worse is that the so-called self-proclaimed leaders of the backward classes throughout this period maintained complete silence. They would go back to their people and betray them and tell them, "The ruling party is doing its best for you," but they know perfectly well that the ruling party was not prepared to do what the Constitution-miakerB had ordained to be dons. This history of gross betrayal of the backward classes by their own leaders, must be borne in mind today, a day which, I say, is a day of introspection.

It is not a matter without significance that the Mandal Commission was appointed in 1979 when this ruling party was not in power. The Commission made its report in 1980 by which time, of course, Morarji Government had gone. I am sure, my friend, Sitaramji, must have tried to find an answer to) what happened for the next one whole decade, from 1980 to 1990. The Man-d?:' Conmission Report was gathering Government's Archives. Peothat time were talking about this great Report, its non-implementation and the betrayal of the back-ward classes.

Foreign scholars like Mark 4.00 p,M Jalator, came to this country and examined this problem. They brought it to the notice of the people of this country in books written by them to show as to what the gross betrayal of the backward classes was and what kind of jettisoning of the Constitution had taken place during! this are decade.

Sir, I must compliment Mr. V. P. Singh that he resurrected this Report. It may be that he did it for some political reasons, it may be that while he was a Congressman and in bad company, he never thought of the Mandal Commission's Report, but Sir. sometimes you do a good thing out of a had motive

One thing must at least be said ihat when he got out of the clutches of thess gentlemen on that side, who had decided to bury the backward casses along with the Mandal Commissions Report, at least V.P Singh rose to the stature which he was capable of and resurrected this document and gave it a statutory form and threatened to enforc it. But, Sir,..

श्री रजनी रंजन साहु: (बिहार): देवी लाल को वधाई दीजिए।

श्री संघ प्रिय गौतम: (उत्तर प्रदेश): यरे भई, ग्रन्छी बात है-कोई करे, लागू फैसे ही करे।

श्री राम जेठमलानी: कुछ सुनो, कुछ गौर करो श्रौर कुछ उसके लिए प्रायश्चित करो ।

So. Sir, in 1990, the Janata Dal brought this into force.

Sir, I have been a personal witness of the vacillation of the ruling party and its legal advisers between 1990 and 1992, when the matter came to be argued before the Supreme Court.

Sir, this is a 'tribute, which I want to pay to Kesriji, that Kesriji mastered all those internal obstacles and ultimately put even his legal advisers on a correct footing, because ever, the legal advisers were vacillating for the first two years.

Again, I hon? Kesriji will not deny this that if the Mandal Commission's Report has ultimately survived the judicial onslaught, it has done go because of the excellent work done by the Gov. erment of Tamil Naidu andi the Government of and those who represented these Bihar I do not wish to say Governments. anything more about the performance of the lawyers of the Central Government, but I will leave it unsaid and I hope some day Kesriji will at least have a word of a ppreciation for those who have made this Report survive the greatest galexy f lawyers which the vested interest on the other side could secure.

# [श्री जेठ मलानी]

So Sir, the Report is now accepted for its principles. This is why I do not support my friend, Dr. Jain's Resolution of disapproval. because he proceeds upon a misconception of what the Mandal Commission's R@port is. He said: You have appointed a Commission for the purpose of excluding the creamy layer, but what is tha criterion of inclusion? To that the answer is very simple. The criteria for inclusion were laid down by the Mandal Commission's Report. Those criteria have now been accepted despite a judicial challenge to the contrary, as good. So, the principles of exclusion are in the Mandal Commission's Report. But the Supreme Court said that they were accepting the whole of the Mandal Commission's Report, but the creamy layer must be excluded. So, what this new Report toat you find, which has been tabled...

DR. JINENDRA KUMAR JAIN: Mr. Jethmalani, will you yield for a moment?

SHRI RAM JETHMALANI: Certainly, I would.

DR. JINENDRA KUMAR JAIN: Sir, I would like to be corrected, because Mr. Jethmalani argued this case in the Supreme Court also. Is it not true that the Supreme Court observed that the criteria adopted by the Mandal Commission were unseientific and flawed?

SHRI RAM JETHMALANI: Thank you for asking me. No. The Mandal Commission's criteria have been fully accepted, except on one point. The Supreme Court said that it is better that the creamy layer must be skimmed off. The Central Government was directed to appoint a Commission or at least find out the criteria within four months. That has already been done by this document. Sir, I have studied this document during the short time that I had. I possession of this document only yesterday. Probably it was tabled

document as far as it goes. Within the short time that they had at their disposal they have done a fairly good job. I compliment even these three or four gentlemen who have put a lot of endeavours. But, Sir, there are one or two objectionable features in the criteria which have been laid down for the creamy layers. However, they aie not a matter of such significance, which should make me either dissent from the Report or probably induce any court to disapprove of them. These are good. With one or two defects in the name, which will soon be removed, this is a good working document. Sir I heartily endorse it.

But, Sir, so far as the Bill is concerned, there is something wrong with the Bill. In the Bill you have created a Commission. All other clauses are purely machinery. The most important and the oaly important clause is clause 9. In clause 9 you have sub-clause (2) The first part is all right. The second part is, "The advice of the Commission shall ordinarily be binding upon the Central Government." Now, it is true that the advice of the Commission will only be ordinarily binding. The Supreme Court itself has said so. But this clause omits the other part of the Supreme Court's advice and direction and that Supdeme Court's advice and direction is in recommendation13 at page 769 of the judgement which I wish to read to the hon. Minister so that he( should, in due, course, see to it that this part of the direction is complied with by adding words in sub-canse (2). The Supreme Court said, "Which advice shall ordinarily be binding upon the Government." The next sentence says, "Where, however, the Government does hot accept the advice, it must record its reasons therefore". I want to second part of the Supreme Court's direction to be incorporated 'n clause 2 because. . .

SHRI H. HANUMANTHAPPA (Karnataka): He has already said about it in his introdctory remarks,

SHRI RAM JETHMALANI: You must impose a statutory obligation on only day before or so. Sir, it is a good

National Commission for 382 Backward Classes Ordinary anti Bill, 1993.

your Government and future Governments that when you do not accept the advice of these Commissions, you shall have to record your reasons so that we know whether the work has been done for good reasons or for bad reasons.

Sir, with this small amendment to tb.3 Bill, I support it wholeheartedly. But there has already been a delay of 45 years in doing justice to the backward classes. You have now laid down the criteria. But laying down the criteria is only the first step in a more complex process. The more complex process is the application of this criteria. When are you going to do that? Kesriji, are you ia a position to extend an assurance to this House that just as you have finished the task of prescribing the criteria, yon will finish the task of application of this criteria within the next three months? Within the next three months, please identify, ...

SHRI SITARAM KESRI: Even before that.

SHRI RAM JETHMALANI: I will be proud of you, more proud of you than I am alieady today. If you do that task within the next two months or at least less than three identify the 'creamy layer' and skim it off. Then I want the first batch of backward classes to be appointed to class one services of the Government of India as a result of the polity of reservation. Mr. Kesriji. you have done that, that will be the day of the greatest glory in your life that Will be the greatest glory of the spiritual satisfaction to all of us. It will be of great satisfaction to those who have sworn loyalty to the Constitution because the Constitution does not mean that part of the Constitution which you approve of and jettison the rest which you don't like. When the Constitutional mandate is obey- | ed, then, the of Gandhiji would have been satisfied, soul then, the soul of the great Members of the Constituent Assembly would have bean satisfied. I am looking forward to the day-while vou are still a Minister-when this task done. So with this I extend to you my fullest possible support. Thank you.

श्री रजनी रंजन साह : उपसभाध्यक्ष महोदय, राष्ट्रपति द्वारा स्वीकृत नेशनल कमीशन फार बैंकवर्ड क्लासेंज आर्डिनेंस, 93 को भाज विधेयक का रूप दिया जा रहा है, इसका मैं समर्थन करता हूं। साथ ही मैं भ्रपने को पहली बार इस सदन में जेटमलानी साहब के साथ सम्बद्ध करता हूं जिन्होंने श्राज तहे दिल से हुगारी सरकार के मंत्री श्री सीताराम केसरी जी की प्रशंसा की है भीर भा उनकी राजनीतिक इच्छा... (स्थवधान) की सराहना की है।

श्री राम जेठमलानी: बावजूद इसके कि मेरे को गाली दिया था, जब मैं यहां जुरू में ग्राया था।

**ढा. किनेन्द्र कुमार चैम ।** देर आयद दुरुस्त आयद ।

भी रजनी रंजन साह : इनकी राजनीतिक इच्छाका यह फल है कि इस विद्येयक पर हम विचार-विमर्श कर हैं लेकिन यह एक अजीब विजंबना है 52 परसेंट के हक के लिए माज सदन में भाडिनेंस को विधेयक का रूप दिया जा रहा है जो पिछले दिनों काफी कंट्रोवर्शियल इश्यू रहा है। जिस देश में पिछडे वर्ग की बहुतायत हो, उसके हुक लिए दो विधेयक लाया जा रहा है और उसको नौकरी देने से लेकर भासन में हिस्सेदारी देने की बात की जा रही है पर जो माइनोरिटी है वे मजे में हैं। दरअसल वनना तो उनके हक के लिए कमीधन चाहिए था । खैर लेकिन देर ग्रायद दुरुस्त ग्रायद । कमजोर वर्ग के हक की कल्पना हमारे संविधान निर्माताओं ने की थी, हमारे नेताओं ने प्राजादी के पूर्व की थी, उसकी रूपरेखा ब्राज इस सदन के समक्ष रखी है और उम्मीद की जाती है कि प्राने दिनों में इसके अनुरूप कार्यक्रम इस देश में श्रीर हमारी पार्टी द्वारा नर्रीसह राव जी के नेतत्व में चलाया जाएगा।

इसकी ब्रावश्यकता क्यों पड़ी, इसके विवेचन में न जाकर मैं इतना जरूर कह सकता हूं कि कांग्रेस पार्टी बौर खासकर प्राजादी के पूर्व के इतिहास की, आजादी की लड़ाई के समय से अगर देखा जाए तो यह पार्गेंगे कि गरीबों को उठाने की प्रवल इच्छा हमारे नेताग्रों के बीच गंथी। जो पिछड़े हैं, जो गरीब हैं, जिनकी मानसिकता कमजोर है, उनके लिए कुछ किया जाए। गांधीजी इसी मुद्दे को लेकर म्राजादी की लड़ाई में म्रागे बढ़े थे। श्राजादी के बाद 1953 में बैकवर्ड क्लास कमीशन इनाया गया था । 1953 से कांग्रेस पार्टी की नीति रही है कि पिछड़ा वर्ग, जिसकी अवहेलना होती रही है, श्रंग्रेजों के जमाने में, सैंकड़ों वर्षों की गुलामी के दरम्यान या उसके पूर्व भी जब कि राजा-महाराजाओं का राज इस देश में था। श्राजादी भिलने के बाद तत्काल 1953 में इस बात की कल्पना की गई और एक कमीशन बनाया गया। बहुत सी बातों को इस स्रायोग के सिफारिश को देश के समक्ष रखा गया जैसे पिछड़े वर्ग की उन्नति, भूमि सुधार, गांव की ग्रार्थिक उन्नति, लैंड रिफार्म्स, कूटीर उद्योग, रूरल वाटर सप्लाई, तो तमाम बातें उस कमीशन में सिफारिश की गई ।

महोदय, नौकरी में आरक्षण के मामले में हो सकता है कि कुछ असहमति हुई हो लेकिन जाहरलाल जी के नेतृत्व में यह काम आगो बढ़ता रहा और मंडल कमीणन की स्थापना 1978 में की गई जिसकी रिपोर्ट 1980 में आई, इस बीच हमारे मानतीय साथी जेठमलानी जी ने कहा कि ये अलमारियों में गई खा रही थी। अंग्रेजी में उन्होंने इसकी कहा और यह रिपोर्ट पड़ी हुई थी लेकिन क्यों पड़ी हुई थी इसके बारे में उन्हें जानकारी आजत करनी चाहिए थी। इसकी चर्चा हमारी पार्टी में हुआ करती थी

श्री संघ प्रिय यौतम : इमका कारण था इच्छा शक्ति का स्रभाव . . (व्यवधान)

श्री रजनी रंजन साहू : यें बता रहा हूं । इतनी बड़ी-बड़ी समस्यायें देश के सामने थीं। 1990 के बाद तीन मान में जो हुआ वह श्रापक जामने है । 1980 के बाद श्रापको मैं याद दिलान। याहता हूं कि 1980 में जब इंदिरां गांधी शासन में श्राई थीं तो उस समय ग्रनेकों समस्यायें देश के सामने थीं । आप गौर से देखें तो पता लगेगा कि पंजाब की समस्या, ग्रसम की समस्या ग्रौर कई समस्पायें देश के सामने खड़ी थीं...(स्यवधान)

श्री संघ प्रिय गौतम : इसका क्या संबंध है पिछड़ा वर्ग द्यायोग से, द्याप ग्रार्डर जारी करते....

उपसभाध्यक्ष (श्री मोहम्भद अलीम): गौतम जी, धाप अपनी बारी में अपनी बात कहियेगा.. जब आपकी बारी आयेगी तब बोलियेगा... (व्यवधान)

श्री रजनी रंजन साह : सयस्यात्रों का समाधान देश को एक रखने के लिये करना जरूरी थी। 1977 1979 में देश की आर्थिक के बाद स्थिति इतनी खराब यी जिसको सुधारने लगाया। इसके बाद उन्होंने समय इस पर विचार विमर्श होता रहा ग्रीर 1980 से लेकर जो राजनीतिक उथल रहा उसको स्राप देख होता हैं। श्रापने काम करने का मौका कहां दिया ? कभी काम करने का मौका दिया होता तो बात आगे बढती । वी०पी० सिंह का शासन ग्राया श्रीर उनके शासन काल में जब विषाक्त वातावरण होता चला गया और जब उन्होंने देखा कि उनकी भी गद्दी जाने वाली है भीर जब देवीलाल की सामने भाई तो उनको ग्रन्मारी से इसे निकालने का ख्याल श्राया ग्रन्यथा इसका ख्याल भी नहीं स्राया होता।

श्री संघ त्रिय सौतम: श्रापकी भी तो गद्दी कई बार उली गई थी, श्राप को क्षों नहीं ध्यान श्राया...(स्यवधान)

SHRI GOPAL SINH G. SOLANKI (Gujarat): This Commission was neither constituted by you mark is the creation of the Congress party.

श्री रजनी रंजन साहू : ग्रापकी पार्टी ने क्या किया, वह ग्राप को बतायेंके

चलकर । ग्रगर कहियेगा ती उस **पर भी** बताऊंगा .. (व्यवधान) जिस तरीके नाच ग्रापने करवाया, वी०पी० कमीशन का एनाउंसमेंट मंडल किया, उसके बाद वह सारा देश जानता । यह मत कहिये, स्नापने क्या कार्यवाही की देश में, विशेषकर हमारे प्रांत इस वह मैं बताऊंगा...(व्यवधान)

श्री अनंतराय देवशंकर दवे (गुजरात) जो हुआ उसे तो स्वीकार लीजिये... (व्यवधान)

उपसभाध्यक्ष (संयद सिन्ते रखी) पोठासीन हए ]

श्रीरजनी रंजन साहः ग्राज तो ही ने किया। ग्राप उन परिस्थितियों को रहे हैं जिनमें यह नहीं नहीं देख सका । लेकिन कियातो स्राखिरकार अप्रकी सरकार ने तो नहीं । उत्तर **प्रदे**ल में आपकी थी तो ऋषिने क्या किया ? हमारे प्रदेश में मंगेरी लाल कमीशन बनाया कर्परी ठाकुर के पहले कांग्रेस की सरकार थी । प्रदेश सरकार ने सारी समस्याश्रीं का समाधान किया जो ग्राज गहां हो रहा है। मुंगेरी बाल कमीशन था। 1967 में जब एस० सरकार में भ्राप हिस्सेदार थे तो भी ग्रापने कुछ नहीं किया प्रापनी -ग्रात्मा को देखिये कि स्रापने । लेकिन यह हमारी इच्छा क्या किया हमारे मैनिफ़ैस्टो में यह बात श्रीर हमेशा से इसको हम ग्रामे बढाने की कोशिश करते रहे हैं। फल-स्बरूप ह्रम यहां पर म्राज इस कमी शन के अप्रार्डिनेंस को बिल का रूप दे रहे हैं। विधेयक अर्थाया है यह ऐति-विधेयक है। इस विधेयक के पीछे तो वैकग्राउंड 🥻 या वह मंडल कमीशन की रिपोर्ट में जो खामियां थीं उन सारी खामियों को दर करना था । मंडल कमीलन की जो रिकमेंडेशन थी वह यह थी:

"So to examine the criteria for finding the socially and educationally backward classes to recommend steps to be

taken for the advancement of the socially and educationally backward classes for citizens, so identified, to examine the desirability, or otherwise, of making provision for reservation for appointment of posts in favour of such backward classes of citizens which are not adequately represented in the public services. .."

कमीशन की जो मध्य रिकमेंडेशन उतमें जोर् खामियां थीं उसके लिये सुप्रीम कोर्ट में मामला गया था । सुप्रीम कोर्ट ने जो फैसला दिया है वह फैसला ऐतिहासिक फैसला है । उसी फैसले ब्राधार पर ब्राज यह विधेयक हमारे मेमोरेंडम में है: है। इसके

"The Supreme Court had also observed that the permanent body must ba empowered to examine complaints relating to such matters and pass appropriate orders. Its advice/opinion should ordinarily be binding upon the Government."

गया है कि क्लाज 9 में जैसा गताया नहीं है लेकिन इसका मेमोरेंडम में उल्लेख । इसकी बाइंडिंग सरकार के ऊपर । भैं मंत्री जी को धन्यवाददे ना जिन्होंने निश्चित समय में चाहता शक्ति से पिछड़े वर्ग के ग्रपनी डच्छा विकास के लिये सभी बातों का समावेश ग्रीर जो उलझनें ग्राई थीं किया को समाप्त करके आज इस सभी विधेयक रखा है। ममक्ष

दोहराना मैं उन सब वातों को नहीं चाहता, जो यहां ग्रनेको बहस के समय ब्राई हैं । उसमें खामियां थीं । उन सारी खामियों दरिकनार कर एक पालिटिकल से इस सदन के समक्ष इस विधेयक को िक इसमें रखा है। मैं समझता हूं किसी पालिटिकल पार्टी को न किसी पालिटिकल नहीं होना चाहिये। पार्टी की ग्रोर से इसमें कोई विरोध होना चाहिए। यह द्यलग बात है कुछ खामियां रहीं, तो इस बिल में उस ओर निर्देश करना चाहिए । जैसा कि मेरा ग्रपना निजी ग्रनुभव है इस देश

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में ग्रनेक कमीशन बनाये जाते रहे हैं। कमीशन बनाने के लिये उसका एडवाइस या उसका डायरेक्शन सरकार को जाता रहा है । लेकिन ब्यूरोकेट का सैटग्रप हमारे देश में कुछ ऐसा है, जहां पर इसे कटम्राफ कर दिया जाता है। मैं मंत्री महोदय से नियेवन करना पाहंगा कि कुछ ऐसे प्रावधान भी होने चाहिये, जहां पर ब्यरोकेसी का कय से हस्तक्षेप इस बिल के कार्यान्वयन में हो सके। क्योंकि यह बिल ऐसा है, यह विधेयक ऐसा है, जिउमें गरीजी के लिए, पिछड़ों के लिए बहुत दिनों से लम्बित जो उनकी इच्छा थी, जिसकी ग्रबहेलना की जाती रही, उस श्रोर इनकी निगाह लगी हुई थो। स्त्राज सामाजिक न्याय दिलाने की भावश्यकता है और यह विवेसक है जो सामाजिक न्याय दिला सकता है और भ्रपनी राजनैतिक इच्छा शक्ति धौर सरकार की राजनैतिक इच्छा शक्ति को मद्दे नगर हुए कि सरकार की राजनैतिक इच्छा के श्रनसार मही सहोदय ने "समता मलक" शब्द का इस्तेमाल किया है। इस विधेयक के बारे में , तो मैं चाहंगा कि कहीं इस दिल से शोपण मबत सहाज की स्थापना में भी सदद मिलनी चाहिये । शोवण मक्त समाज को स्थापना की फ्रोर यह विधेयक क्याकर हा है। इनके ऊपर भी मंबी महोदय के विचार हम जानना जाहेंगे। यह संकट्प है, एक तरह का जोबणा-पत्र भी कहा जो सकता है। ब्रान्क्षण को इससे काफी बल मिलेगा और सार्वजनिक सेवा में हिस्सेदारी के साथ-साथ शासन में भी हिस्सेदारी मिलेगी, ऐसा मेरा ग्रनरोध है। इन शब्दों के साथ मैं इस विधेयक का सपर्थन करता है।

SHRI N. E. BALARAM: Mr. Chairman, Sir, today is a very important day, according to me, berause now we are) debating a very important piece of legislation as my friend Mr. Jethmalani has said. This issue is an issue on which there was a big controversy in the country for the last three or four years. I

don't forget that. But ultimately I understand that there is a consensus on this question. I don't want to disturb that consensus. But I must express my views on this vital question. I heard the 3?e:ches from all sides. To us, the Members of Parliament from the southern side of the country—this country has got two or thre- sides; I am coming from tha southern side—this question of reservation i: not a new thing. Even before Gandhiji was born, even before the Constituent Assembly was envisaged, even before the formation of the Indian National Congress, we got reservation because we fought for it, our forefathers fought for it. But some people sitting here started from the Constituent Assem-bly. So many things were spoken. All those were true, I am not underestimating all those thinlgs, the institution of Constituent of Assembly, the Supreme Cour judgment or the role of Gandhiji. I am not underestimating all these things. But we got reservation long back, at the end of the 19th century from Ganjam, to Cape Cdomorin. We get a Public Service Commission in the. 1930s, not now. We got reservation even for backward communities long back, in the 1940s. But as Mr. Jethmalani has pointed out, that sort of justice doesn't help them unfortunately. The Central Government has been functioning here for the last 45 years after independence. They had set un commissions. They were honest. I don't want to question, their honesty. But they were not able to do justice to the backward communities. I must put it bluntly, to the Backward Classes, in this country. Sometimes, they never speak the truth. They even avoid the word 'caste'. They are afraid of the word 'caste'. But caste is there in, the heart of everybody, even everybody sitting inside the Parliament. But not even one of them admits that. They will never admit that. They say, "We are above caste." That is the reality of the Indian society. It was there for the last minimum 2600 years. But we are not going to the past. So, injustice must be removed. When I was a Congress worker and going round the

villages in 1930s, the old people

asked us, "Why do you want to send the Britishers out? What would these upper caste Brahmins and Nairs do when they get the I told them, "No. the power will be in the hands of the people. You will get your right." They told me that I was a young boy and did not know about the Brahmins and The Brahmins and Nairs were the landlords. upper castes in aur country. told me that I did not know what they were I promised them. "No. gaining independence everything will be; over, everything will be satisfactory and a solution will be found out." But unfortunately, we could not find the solution. We are trying to find the solution at the Central level only in 1933. Please don't forget that past. We have got a past. But now, we are at a stage where we are almost unanimous on this question. If we make an earnest effort—I underline that point—we can find some solution. But don't mix up the reservations with jobs. T am totally against that. We are destroying the very id«a of reservations. The reservation is not for anvbody giving iob-. If savs backward classes or the Scheduled Caste; and Scheduled Tribes the right of reservations m^ans you are giving them right of jobs, I am totally opposed to that idea. No, reservation is lot for jobs. How can you give jobs to all the people in Government Offiers? I don't think you can do that. Thers is no job reservation in the private sector. How con you give job? to all 'he people through this reservation? It is not that they want reservation because they want That is not the whole question. question is, they are not vers' n=ar to power. They are far away from power. I completely agree with Shri Ram Jethmalani that if Shri Kesri can pass this legislation, he can implement this legislation. By implementing this legislation if he can bring at least 10 backward people on the basis of this reservation, as Class I officers in the Central

Government, that is what they want. They

want to go nearer to power because they were

centimes. It is not that they are demanding

of jobs.

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basis of this understand-

ing I am supporting this Bill, the implementation of this Bill. But as far as this piesl of legislation goes I think it is a very simple thing. Its main job is to identify complaints of over-inclusion or under-inclusio'n of the sections belonging to the backward classes. They have to identify it and report it to the Government. Generally, the Government is bound to implement 'his, This is the meaning of this piece of legislation. But I would like to say that some more power should be given to this Commission. And it can be given. There is no harm in giving powers this Commission, to monitoring the implementation of itself. Why I reservation am saving because I was a member this is Scheduled Castes and Scheduled Tribes the Committee of the Parliament and while we were going round and examining, we found that in several States through reservation policy was there and in spite of the availability of a large number of candidates, recruitment was not made. It was not made in many, many areas. It was not implemented. So there is a policy of non implementation, I should say. Though there legislation, though there are rules and orders, what is being implemented is the implementation of the same policy. is what is going on inside our country. I am not saying everybody is going it. But the tendency is very much there. So check this up. This is what I am saying. Commission must have powers to monitor It should have monitoring powers over the implementa-tation of this policy. If possible, this should be included in the legislation. I must say one or two words about the report because the report has some connection with this legislation. On the question of reservation. I am very sorry to say, on three points I differ from the Supreme Coure' judgement. I am not questioning it. I am only differing. One is, they want to add another criterion for reservation and that is finding out the creamy layer of the backward classes. This Committee was trying to find out what this creamy

.. .

[Shri N. E. Balram] layer is. If one goes through this Committee's report, one can see how difficult the job assigned to them was. They themselves said that it is a very difficult job. But somehow they managed to do it because of the Supreme Court orders. The second point is, on the basis of the Supreme Court judgement, Scheduled Castes and Scheduled Tribes were denied promotion. I do not agree with that. But now what can we do? Nothing can he done. Τt requires Constitutional amendment. do think we can even think about it-But in the immediate future we must think about These are not small issues. So I am not going into that question. About the creamy layer, the Committee itself expressed its concern. They have gone into the problem. They have explained it in the report itself. They made suggestions. They were very much concerned about it. When they saw the total picture they said they got worried about the whole business. I do not want to read the entire paragaph. I will rerd a portion of it to draw the attention of "Apprehension has been the House. expressed and rightly so." They also had apprehensions, "...that applying (he rule of exclusion..." The rule of exclusion is the creamy layer. "... rule of exclusion on grounds of social advance-i ment may counter-productive in as much as by excluding those who have become capable of facing fierce competition for appointment in the services, what will remain are those of the socially backward who are simply riot equipped and ready to face the competition and this will have the effect of many of the reserved seats being left vacant." What is the answer on the part of the Government to this question? If the creamy layer mean., people who have some financial background, who have facility, whoi some educational have background — naturally cultural some people with some finances will have cultural background—if this section is excluded, how will you fill up the vacancies? Suppose, others cannot compete in this very competitive world— it will be very difficult for the other section t<sub>0</sub> compete what will happen to the seats which are vacant? Nothing has been said about it. If the reserved seats are to be given to the same comnuini ies or the same castes, I mean, if there has been an assurance or a, legislation to that effect, I can understand something about it. But nothing has been said so far about it. So, this question still remains to bs unanswered. Un'il this question is answered, the talk about reservation for the backward classes, is bogus, according to me. There, fore, in spite of all these things, I thing, the Government must try to find solutions for all these lapses. Otherwise, we will be continuing the old thing again and we will be blamed by th^ comine generation, that we were not very serious about (this entire thing. Thank you, Sir.

SHRI DIPEN GHOSH: Mr. Vice-Chairman, just a minute. In the morn-inc, you were also present, the Minister of State for Parliamentary Affairs assured that the Minister of Home Affairs would make a statement on Calcutta bomb blast and its threat to Delhi, according to the U.S. information. The Deputy Chairman also wanted to know by what time, whether at 5 o'clock or 5.30 p.m., they would make a statement. Now, we are approaching 5 o' clock and the House may not sit beyond 6 o' clock. We have not yet been informed whether at all the Minister of Home Affairs is going to make a stafement. None of the two Ministers of State for Parliamentary Affairs is present now. Do von mind taking care to call one of them and let us know what exactly has happened?

# श्री संघ प्रिय गौतमः इतना तो बताना चाहिये। बयान दे सकते हैं।

THE. VICE-CHAIRMAN (SYED SIBTEY RAZI); As the Parliamentary Affairs Minister is not here, I request one of the Members of the (Cabinet to check up the matter regard-

ing the statement on Calcutta bomb blast and let the House know about it. (Interruptions)...

SHRI DIPEN GHOSH: At least one Minister of State for Parliamentary Affairs should have been present here.

THE VICE-CHAIRMAN (SYED SIBTEM RAZI): Yes, I have instructed and the matter is over.

SHRI H. HANUMANTHAPPA (Karnataka): Mr, Vice-Chairman, Sir, I stand here to support the National Commission for Backward Classes Bill brought forward by the Government in pursuance of the Supreme Court order. We have a proverb in Kannada: If anything  $i_s$  difficult to implement or be done, form a committee and entrust it to it.. . (interruptions) .

SHRI P. UPENDRA (Andhra Pradesh): Why Kannada? Everywhere it is there.

SHRI MENTAY PADMANABHAM (Andhra Pradesh): This is national.

SHRI H. HANUMANTHAPPA: Okey, this is a universal one. It means, if anything cannot be done or has to be pospened, form a committee and entrust it to it. What is the publicity that We are giving to the backward classes today? I am sorry to say these words. This Bill has come only in pursuance of the Supreme Court order only for deletion and inclusion of the names of the communities in the list. Nothing beyond that. . . (Interruptions).

SHRI SANGH PRIYA GAUTAM: Not for the implementation of the Bill.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Please don't interrupt, Mr. Gautam. You have got your chance ... (Interruptions) We are short of time please don't interrup the speaker.

SHRI H HANUMANTHAPPA: My point is, I request the Government, if at all we want to do something to

the people, let us be fair and honest. If you want to implement the Mandal Commission Report, if you want to have the reservation quota look at the implementation part of it. Sir, we have al, ready a Commission in the name of Scheduled Castes where you have given some powers ,to them to look into the reservation aspect. In spite of this, in the last 42 years, not even 50 per cent c£ reservations hed been given to the Scheduled Castes and Scheduled Tribes. There was a Parliamentary Committee; there was a Commission for Scheduled Castes: there was a Commission for Scheduled Tribes, etc. to monitor things. Over and above, the Home Ministry was supervising and every party, in or out of power, was, day in and day out, advocatng the welfare and amelioration of the Scheduled Caste and Scheduled Tribe people. In spite of all this propaganda, publicity for whatever purpose, even after 45 years of Independence, the not result is not even 50 per cent. That is situation. Somewhere we speak something of which we are not convinced or which we are not willing to implement. Some hitch will be there. When the implementation part comes, we read between the lines and somehow we will try to postpone it or defer it. I will give you one example. In 1972, an order was issued by the Finance Ministry providing for reservation in promotions and it was sent to its Departments implementation. Some banks asked the Finance Ministry to clarify as to how to go about it. Somewhere some clerk who could not interpret the order, sought a clarification from the Finance Ministry. That letter slept for nearly eight years in the Finance Ministry without any clarification being given. After eight years, it saw the light of day, some clarification was given, promotions were given subsequently. There are some elements who fee, that- they are the masters, they are holding the power. I entirely agree with what Mr. Balaram has said. Reservation being given. After eight years, it livelihood. Livelihood they are having.

What is most required is the sharing of power, involvement in the affairs of the State, in the affairs of the Government. That 's the urge of the backward classes and not of livelihood. That is how this creamy layer comes. Now we think of only removing the creamy layer and saying that only the other people are entitled for the reservations. The point

# [Shri H. Hanumanthappa]

is, have got to do anything with this country, with this State, with the administration, with the governing of this country? That is the feeling which started this demand for reservations Much is talked about and even the Supreme Court had decided about the creamy layer. Why should this creamy layer be applicable to only this 27 per cent? Why not this creamy layer principle be applicable to the other 51 per cent also? Yesterday, a clarifica'ion came stating that if both the father and the mother are IAS or Class I officers, their children will not get the reservation. In the other 51 per cent, even if both the father and mo'her are IAS officers, their son wil be enltitled to get into government service. Why has the Supreme Court lost sight of this? Why this creamy layer principle is applicable only for the 27 per cent or the 22 per cent? If Hanumanthappa a Member of Parliament, his son should not get reservation. Yes, let us accept. Mr. Yashwant Sinh? is a former Minister, so his son should tot get reservation. Why is applicable only to this 27 per cent or 22 per cent? Why is this not made applicable to the other 51 per cent which is left over? Why have you not brought that criterion? Why did the Supreme Court not observe this? When! the Supreme Court could decide the aspect of reservations in promotions to the members of the Scheduled Castes and Scheduled Tribes which was not referred to it, saying that reservation was only to be at the entry point and not a,' the promotional point when it could order behind the back of a party without it being consulted, without it being made a party and without even

hearing the party why not the Suiprerne note of this also? Court take The administration of justice of justice requires do justice even to those who were not presented. Here is a class constituting per cent which is left over wherein 51 creamy layer is not applicable. this is thes situation, in what way are we going io do any benefit to the back\* Ward clasius? In an upper class, even if both the parents are IAS or Class Officers, their children can enter the government service whereas the children Of a backward caste whose parents pen to be both IAS officers or Class, officers do not get this reservation. Why should this creamy layer confine itself to this 27 per cent at this level this pouv of time? If there is a compe tition, if there are more applicants than the 27 per cent, then this creamy layer formula should be aprlied. You have not been able to implement the 27 per cent. Please fill up that 27 Per cent. When there is more compe-tetion, you require a hundred People and if are 400 or 500 People who apply, then you apply the creamy layer" criterion. But, as it is, you have not even given the reservation and it has been started in the reverse direction by .the elimination of the "creamy layer" and then it has to be applied and then they have to get the reservation. I that 'his will be aPplied to (he know Scheduled Castes also. They will come up saying that an IAS officer's son should not get this. First apply this 27 per cent, the 15 cent and the 7 1/2 per cent and then per apply th^ "creamy layer" criterion. As Mr. Balaram has said, which I have supported- it is

SHRI SUKOMAL SEN (West Bengal): Mr. Hanumanthappa, you said that they wiil start applying this to the Scheduled Castes also. But the reservation for the Scheduled Castes is already there in the Constitution. You have said that they will apply this to the Schedultd Castes also, the criterion of "creamy

involving oneself in the dmi-nistration, in the governance of the State. First, you give the share.

layer". But 'his has come only now and it is not in the Constitution. So, the Supreme Court can er^er and say that.

SHRI N. E. BALARAM: He is aking about promotions, you see.

SHRI H. HANUMANTHAPPA: This is only about promotion; it is at the level of promotion. My argument is that if the promo ion or the facility given by one hand i,3 taken away by another, by judicial pronouncements, the. the very confidence that we have in the judicial system will be shaken, particularly when you do not give hem an op-v portunity, do make them a party. So, the Government, which is implementing this scheme under the Presidential orders and which has time and again stood up for reservation, should come forward with a Constitutional amendment as early as possible, because these doubts should not continue any longer. If you are talking of amelioration of the conditions of the weaker cections, if you are talking of you should all be honest and you shou'd exercise your political will and it and bring accept forward Constitutional amendment in this Session itself. We have already submitted memorandum to the honourable Prime Minister that this is going to shake the very confidence of the people. if you have not completed the reservation, at least restore confidence.

Sir, there is one more dangerous thing. What has happened because of the recent Supreme Court judgment is that certain categories have been taken away from the purview of reservation. That mean, that they have no right to enter certain categories of jobs. Even the post of a laboratory attendant will not be given to a Scheduled Caste Scientific individual institution laboratories have been excluded. What is this? Scheduled Caste people were fighting because they were considered as untouchables, as outcastes, and now you are saying that they are outcastes for certain

caegories of jobs. That means you are saying, "You fellows are not fit to rule, but are fit to be ruled.". The Supreme Court has given that judgment implying, "You are only fit to be ruled and no, fit to rule.". I am sorry to say that the Government has to think over this and set right ths injustice that has been done to him. Let us not be carried away because the highest organ of juri-ciary has pronounced it. It is going to be a law. But it is the duty of the Government and the people in the Government to think over this matter and see how cest these taings can be remedied. Sir. I would like to make one or two points. Of course, I have all praise for Sitaram Kesriji, and I join Mr. Ram Jethmalani in extending our compliments. And with his efforts, this could see the light of the day. I also think all these who are responsible. from this side or that side, for bringing this legislation. But I request the Government that if they are sincere in their efforts, they should come out with further amendments and modifications. No doubt, something has come. We will support the Bill. But, Sir, the very essence of this Bill is Clause (9) which says:

"The Commission shall examine requests for inclusion of any class of citizens as a backward class in the lists and hear complaints of over-inclusion or underinclusion of any backward class in such lists and tender such advice to the Central Government as it deems appropriate."

Sir, people never expected that enlisting and delisting is the only duty of this Commission. People are expecting much more from this Commission because we ourselves have propagated that we are forming a National Commission for Backward Classes. So, give them more teeth. Entrust them wth the responsibility of implementation also. Let them have powers. Give them civil court powers. If anybody violates, if anybody does not implement it, if anybody has overlooked it, they should be called. These things should also be brought

[Shri H: Hanumanthappa]

under the purview of this Commission so .that they call for the persons also. It should also function as a monitoring agency. Even about monitoring in the case of Scheduled Castes and Scheduled Tribes also, we have seen what has happened. Sir, i give you one example of a circular about backlog Even the implementation portion of it is an eye-> wash. Even the interpretation of backlog is in doubt. During the Babasaheb Ambedkar's Centenary, the Government came out with a plan telling that we would fill up all the backlog Interpretation of backlog itself is still in doubt. DP AR interprets in a different way, the Liaison Officers interpret in a different They created confusion. Correspondence of fixing up the backlog number itself has taken months and years. Even today, if two officers are sitting in a meeting and if this question is posed to them, they will come out with different connotation, different calculation and different interpretation about this backlog. So, unless these things are clarified, the very purpose of the Bill will be defeated, the very purpose indention of the Government to give the benefits to the Backward Classes will be defeated unless we are very clear about So, I request the Government to! this come out with an amendment to this Clause (9) as early as possible so that the monitoring powers and the imple-i mentation powers are also included in; it. Of course, one sitting or a retired Judge Chairman will be the ofthis Commission. Sitaram Kesariii said while introducing the Bill that there will be a sociologist and people from public life and also from public life and also from the judiciary so that it will be a competent Commission. Give them more powers so that what we feel or what we think about helping the Backward Classes will be translated into action. I hops the will come forward with these Government modifications and with further amendments to this. Not only that. The Government should not stop at just creating the Commission and sitting quiet. Sir, I give you one example. Last year we constituted

Statutory Commission in the case of Scheduled Castes and Scheduled Tribes. What is it doing? I think, one year is over. The country or the House should expect a report from them. A lot of a'rocities have been committed. The Commission has not visited those places, nobody has been hauled up, no notices have been issued. Even the Commission or thg Chairman has visited Kumher, Tsundur and wherever the atrocities have taken place. The Commission has not gone there, has not verified, and no action has been taken. So, if you just create a Commission and forget about it, if you create a Backward Classes Commission and forget about it, then we are not doing justice to the Classes that are expecting the results from such Commissions. So, I must say that the Government's duty does not end with the mere formation of the Commission and entrusting it with some function. There should be a constant watch and monitoring to see whether the Commission functions properly and whether the intention of the Government is being properly translated into action.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Shri Ratna Bhadur

### RE. GAS LEAKAGE IN KALYAN AND THANE

SHRI JAGDESH DESAI (Maharashtra): Before you call the next speaker, I would like to give this information which I have just received that in Kalyan and Thane, there has been a gas leak and 41 persons have died and many have been injured and their condition is very serious. I would like the Minister to come here and tell us about it. After the Bhopal gas leak tragedy, this tiling has happened. We would like to know the action being taken by the Government to prevent such things. I think the Minister should come and give us the fact, as to what ha, really happened so that we know the details. After ,!he Bhopal gas leak, it is very unfortunate that another similar incident has taken place.